

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 608 OF 2018 IN**  
**DFR NO.1269 OF 2018**

**Dated: 09<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Tata Power Company Ltd.**

**... Appellant(s)**

**Vs.**

**Jharkhand State Electricity Regulatory Commission & Anr.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Venkatesh  
Mr. Pratyush Singh  
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

**ORDER**

**IA No. 608 of 2018**  
**(For Condonation of Delay in Filing the Appeal)**

We have heard the learned counsel, Mr. S. Venkatesh, appearing for the Appellant and the learned counsel, Mr. Faruukh Rasheed, appearing for the first Respondent. The second Respondent, though served, unrepresented.

The learned counsel appearing for the Appellant submitted that, there is a delay of 02 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

The learned counsel appearing for the first Respondent submitted that, the submissions made by the learned counsel appearing for the Appellant may kindly be taken on record and the instant IA may be allowed.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the first Respondent, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing the Appeal is condoned. IA No. 608 of 2018 is allowed.

**DFR NO. 1269 OF 2018**

Registry is directed to number the appeal and list the matter for admission on **04.09.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
*tpd/vt*

**(Justice N.K. Patil)**  
**Judicial Member**